

অসম



ৰাজপত্ৰ

The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃ হব দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

NOTIFICATION

The 3rd December 1977

No. IGL. 165/77/4.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT No. XVII OF 1977

(Received the assent of the Governor on 27th November, 1977)

THE ASSAM APPROPRIATION (No. IV) ACT, 1 77

An

Act

to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Assam to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1968, in excess of the amount authorised or granted for the said services.

It is hereby enacted in the Twenty-eighth Year of the Republic of India as follows :—

Short title. 1. This Act may be called the Assam Appropriation (No. IV) Act, 1977.

Issue of Rs. 23,27,91,107 from and out of the Consolidated Fund of the State of Assam for the financial year 1967-68.

2. From and out of the Consolidated Fund of the State of Assam, the sums specified in column (3) of the schedule amounting in the aggregate to the sum of twenty-three crores, twenty-seven lakhs ninty-one thousand, one hundred and seven shall be deemed to have been paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column (2) of the Schedule during the financial year ended on the 31st day of March, 1968, in excess of the amounts authorised or granted for those Services for that year.

Appropriation. 3. The sums deemed to have been paid and applied from and out of the Consolidated Fund of the State of Assam under this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year ended on the 31st day of March, 1968.

SCHEDULE

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		Total Rs.
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	
3	10—State Excise	2,15,878	...	2,15,878
4	11—Taxes on Vehicles	16,017	..	16,017
6	14—Stamps	1,28,784	...	1,28,784
7	15—Registration	1,60,347	...	1,60,347
8	18—Parliament, State/Union Territory Legislature	8,63,345	..	8,63,345
9	19—General Administration	19,37,917	...	19,37,917
10	21—Administration of Justice	5,00,319	...	5,00,319
11	22—Jails	3,90,005	..	3,90,005
12	23—Police	24,52,606	..	24,52,606
15	26—Misc. Departments-III- Weights and Measures	3,617	...	3,617
17	28—Education	72,79,138	..	72,79,138
35-A	39—Misc., etc.—III—A—Planning Organisation (Hill)	2,357	...	2,357
39	39—Misc., etc.—VII—Soldiers, Sailors' and Airmen's Board	5,033	...	5,033
44	44—Irrigation, Navigation, Embankment and Drainage Works (Non-Commercial) and 100—Capital Outlay on Irrigation, Navigation, Embankment and Drainage works (Non-Commercial)	1,21,62,980	...	1,21,62,980
46	50—Public Works (Excluding Tools and Plant and Establishment)	4,80,39,497	..	4,80,39,497
47	50—Public Works (Tools and Plants and Establishments)	44,30,954	9,242	44,40,196
48	53—Ports and Pilotage ..	93,375	...	93,375
49	57—Road and Water Transport Schemes	11,80,534	...	11,80,534
50	64—Famine Relief ...	1,70,90,618	..	1,70,90,618
51	65—Pension, etc.	1,822	1,822
69	96—Capital Outlay, etc.—II—Investment in Co-operative Societies, etc.	16,600	..	16,600

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		Total Rs
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	
82	Q—Loans and Advances, etc. —V—Loans to Co-operative Societies, etc.	14,797	...	14,797
	'O'—Public Debt	...	13,57,95,325	13,57,95,325
	Total	9,69,84,718	13,58,05,389	23,27,91,107

U. TAHBILDAR,
Secretary to the Government of Assam,
Legislative Department.